IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.77443 of 2018

(Arising out of Order-in-Appeal No.192/JSR/2018 dated 11.04.2018 passed by Commissioner (Appeals) of CGST, Excise, Ranchi)

M/s Xavier Labour Relation Institute
C.H.Area, Bistupur, Jamshedpur-831001

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Jamshedpur
143,New Baradwani, Sakchi, Jamshedpur-831001

Respondent

Appearance:
Shri S.P.Majumdar, Advocate for the Appellant
Shri S.Mukhopadhyay, Authorized Representative for the Respondent

CORAM:
HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75541/2022

DATE OF HEARING : 11.10.2022
DATE OF DECISION : 11.10.2022

PER P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/
(P.K.Choudhary)
Member (Judicial)

mm